

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 497/93.

Dt. of Decision : 14-08-95.

U. Ranganayakulu .. Applicant.

vs

1. Union of India,
Owning SC Rly, rep. by
its Divisional Railway Manager,
Vijayawada.
2. Presiding Officer, Labour Court,
Guntur. .. Respondents.

Counsel for the Applicant. : Mr. M. Lakshmana Murthy

Counsel for the Respondents : Mr. G. S. Sanghi, SC for Rlys.

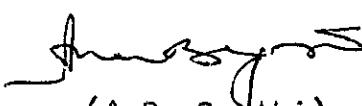
CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

ORDER

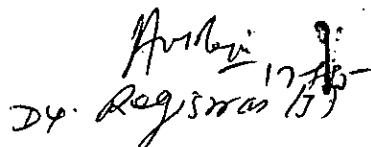
As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

None for the applicant. Even on the past several occasions none appeared for the applicant, even when the case was listed for dismissal. It is ~~not~~ ^{now} obvious that the applicant is no longer interested in pressing this OA. The OA is therefore dismissed for default.


(A.B. Gorthi)

Member (Admn.)

Dated : The 14th August 1995.
(Dictated in Open Court)


D.Y. Registrar

contd. - 24

22-402/93
TYPED BY
COMPARED BY

CHECKED BY
APPROVED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 14/8/1995.

M.A./R.A./C.A. NO.

IN

O.A. NO.

497/93

T.A. NO. (W.P. NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

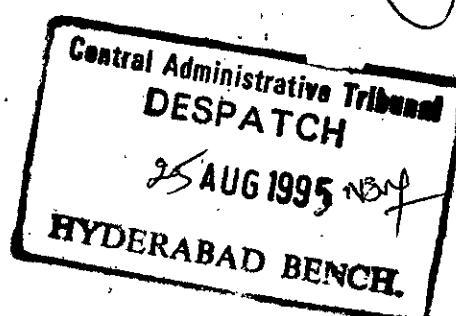
ORDERED/REJECTED.

NO ORDER AS TO COSTS.

* * *

Rsm/-

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